

GOVERNMENT OF INDIA
MINISTRY OF WOMEN & CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1867
TO BE ANSWERED ON 30.07.2021

SUPPLEMENTARY NUTRITION UNDER ICDS

1867. SHRI MITESH RAMESHBHAI PATEL(BAKABHAI):

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has issued guidelines to States dated 13.01.21 to comply with the norms of the National Food Security Act by providing supplementary nutrition to beneficiaries of Integrated Child Development Scheme, if so, the details thereof;
- (b) whether the Government has issued any direction to not procure foodgrains from the blacklisted or tainted suppliers and if so, the details thereof; and
- (c) whether the Government proposes to withhold wheat supply and financial grants to such States which fail to provide supplementary nutrition or provide just raw ration in violation of the above guidelines, if so, the time by which it is likely to be implemented, if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) : This Ministry, vide communication dated 13.01.2021 to all States/Union Territories, have issued Streamlining Guidelines on Quality Assurance, Roles and Responsibilities of Duty Holders, procedure for procurement, integrating AYUSH concepts and Data Management and Monitoring through 'Poshan Tracker' for transparency, efficiency and accountability in delivery of Supplementary Nutrition.

(b) & (c) As per the above guidelines, States/UTs must introduce transparent processes for procurement as per GFR and vigilance guidelines and ensure that Take Home Ration (THR) procured conforms to technical and nutritional standards set by Ministry of Women and Child Development. All the States/Union Territories are required to adhere to these guidelines scrupulously.
